

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 569 of 1994

Monday this the Eighteenth day of April, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman.

Hon'ble Mr. P.V. Venkatakrishnan, Administrative Member

R. Narayana Pillay,
Chief Clerk, Office of the
Executive Engineer, Construction,
Kayamkulam.

...Applicant

(By Advocate Mr. M.R. Rajendran Nair)

Vs.

1. The General Manager, Southern Railway, Madras.
2. The Chief Engineer, Construction, Southern Railway, Egmore, Madras.
3. The Deputy Chief Engineer, Construction, Southern Railway, Ernakulam.
4. The Executive Engineer, Construction, Southern Railway, Kayamkulam.

.... Respondents

(By Advocate Mr. Mathew J Nedumpara, Railway Counsel)

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

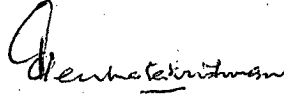
Applicant who is under orders of transfer from Kayamkulam to a place described as "WB SBC DN", challenges that order of transfer. He admits that "he may not have any legal right to be posted at a particular station", but states that the employer has a duty to consider the representation submitted. We find that he has submitted

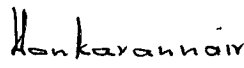
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a representation Annexure A.5 and that representation is pending consideration before second respondent. We have no doubt that second respondent will consider the request on merits and pass appropriate orders expeditiously. We see no grounds to interfere.

2. With these directions, we dispose of the application. No costs.

Dated 18th April, 1994


P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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